

**Surcharge on ships passing through Suez Canal**

1189. { Shri Raghunath Singh:  
Shri Kasliwal:

Will the Prime Minister be pleased to state whether it is fact that a proposal is being put before the General Assembly of U.N. to levy a surcharge on the ships passing through Suez Canal?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Yes. Some countries have advanced loans for meeting the cost of the Suez Canal clearance. In order to repay them, the Secretary General has recommended that, "subject to reduction by such resources as might become otherwise available, repayment to contributor countries be effected by means of the application of a surcharge on Canal traffic under which arrangement a levy of 3 per cent. on Canal tolls would be paid into a special United Nations account, the procedures to govern such payments to be negotiated with the Egyptian Government and with the other parties to the payments. On the basis of the current level of Canal traffic, it can be estimated that by this method the costs would be reimbursed over a period of about three years".

**Industrial Development of Bombay State**

1190. Shri Assar: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 573 on the 9th August, 1957 and state the names of places where the industries are going to be located in the Bombay State during the Second Five Year Plan?

The Minister of Commerce and Industry (Shri Morarji Desai): A statement giving the information is placed on the Table of the Lok Sabha. [See Appendix III, annexure No. 74.]

**Tea District Labour Association**

1191. Shri Sanganna: Will the Minister of Labour and Employment be pleased to state:

(a) whether the activities of the Tea District Labour Association are controlled and regulated by the Tea Districts Emigrant Labour Act, 1932 and the rules framed thereunder; and

(b) if not, the reasons thereof?

The Deputy Minister of Labour (Shri Abid Ali): (a) The Tea Districts Labour Association is an employers' agency, licensed under Tea Districts Emigrant Labour Act, 1932, and, therefore, its activities in respect of assisted emigrant labourers are controlled and regulated under the Act and the Rules thereunder.

(b) Does not arise.

**Sindri Fertilizers and Chemicals Limited**

1192 Shri Shree Narayan Das:  
Shri Radha Raman:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Sindri Fertilizer Factory published two monthly house journals one in English by the name "Sindri News" and the other in Hindi "Sindri Samachar";

(b) if so, the total number of copies published in each language together with a statement containing the number of copies sold to permanent subscribers and the number distributed as complimentary; and

(c) the total cost involved in these publications and loss, if any, incurred or profit which has accrued since these publications were started?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) Yes, Sir.

(b) 1000 copies each of "Sindri News" and "Sindri Samachar" are.